

PITEM NO.8

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2207/2011
(Arising out of impugned final judgment and order dated 24/09/2010
in CR No. 213/2010 passed by the High Court of Judicature at
Allahabad)

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(With appln. For exemption from filing O.T. and for permission
to file volume-IV and permission to file rejoinder affidavit
and office report)

(For final disposal)

Date : 18/10/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Ms. Raveena Rai, Adv.

For M/s. Parekh & Co., Adv.

For Respondent(s) Dr. A.M. Singhvi, Sr. Adv.

Mr. Amit Sibal, Sr. Adv.

Mr. Amit Anand Tiwari, Adv.

Ms. Shakun Sharma, Adv.

Mr. Abhinav Raghuvanshi, Adv.

Mr. Vinayak Gupta, Adv.

UPON hearing the counsel the Court made the following

O R D E R

A request has been made on behalf of the learned
counsel for the petitioner on the ground that the arguing
counsel is not available.

List the matter on 8 th

November, 2016.

(Anita Malhotra)

Court Master

(Chander Bala)

Court Master